



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 13 अप्रैल, 2026 / 23 चैत्र, 1948

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTICE

*Shimla, the 31st March, 2026*

**No. HHC/Admn.16 (34)/74-V.**—In continuation to this Registry Notice No. HHC/Admn. 16(34)74-V-1049-51 dated 06/08-01-2026, Ld. Advocates who have submitted their applications  
09—राजपत्र / 2026—13—04—2026 (765)

for consideration as Senior Advocates are requested to provide atleast ten copies of Judgments reflecting their appearance during the last ten years before the High Court of Himachal Pradesh/ District Judiciary/ Tribunals, falling under the supervisory jurisdiction of the High Court of H.P. The requisite documents must be submitted to the Registry on or before **16-04-2026** positively, to enable further processing of the matter.

Advocates who have already submitted the required copies of Judgments, need not submit them again.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**

NOTIFICATION

*Dated, 4th April, 2026*

**No. HHC/Estt.3(649)2009.**—07 days commuted leave *i.e.* 05 days on and with effect from 09-03-2026 to 13-03-2026 with permission to suffix second Saturday & Sunday fell on 14-03-2026 & 15-03-2026 and 02 days for 24-03-2026 & 25-03-2026 with permission to suffix gazette holidays fell on 26-03-2026, is hereby sanctioned, *ex-post facto*, in favour of Sh. Pritam Singh Thakur, Court Secretary of this Registry.

Certified that Sh. Pritam Singh Thakur, has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Also certified that Sh. Pritam Singh Thakur, would have continued to officiate the same post of Court Secretary but for his proceeding on leave.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**

NOTIFICATION

*Shimla, the 7th April, 2026*

**No. HHC/GAZ/14-53/74-VII.**—In the interest of administration, following transfers and postings of the members of H.P. Judicial Service in the cadre of District Judges/Additional District Judges, Senior Civil Judges and Civil Judges are hereby ordered with immediate effect:—

1. The services of Ms. Anuja Sood, Presiding Officer, Labour Court-cum-Industrial Tribunal Shimla are recalled and she is transferred and posted as District & Sessions Judge, Chamba.
2. On being transferred, the services of Ms. Preeti Thakur, District & Sessions Judge, Chamba, are being placed at the disposal of the State Government for being posted as Presiding Officer, Labour Court-cum-Industrial Tribunal Shimla.
3. On being transferred, the services of Sh. Vikrant Kaundal, Senior Civil Judge-cum-CJM, Kullu, are being placed at the disposal of the State Government for being posted as Additional Secretary, H.P. State Legal Services Authority, Shimla.
4. Ms. Manisha Goyal, Senior Civil Judge-cum-Chief Judicial Magistrate, Lahaul & Spiti at Kullu, is transferred and posted as Senior Civil Judge-cum-Chief Judicial Magistrate, Kullu.
5. Sh. Niranjan Singh, Senior Civil Judge-cum-ACJM-I, Shimla on his placement as Chief Judicial Magistrate, is transferred and posted as Senior Civil Judge-cum-CJM, Lahaul & Spiti at Kullu.
6. Sh. Prashant Singh Negi, Senior Civil Judge-cum-ACJM-I, Amb, is transferred and posted as Secretary, District Legal Services Authority, Solan.
7. Sh. Vishal Kaundal, Senior Civil Judge-cum-ACJM-I, Una, is transferred and posted as Senior Civil Judge-cum-ACJM, Barsar.
8. Ms. Shikha Lakhanpal, Secretary, District Legal Services Authority, Kangra at Dharamshala, is transferred and posted as Secretary, District Legal Services Authority, Una.
9. Ms. Pratibha Negi, Senior Civil Judge-cum-ACJM-I, Kangra, is transferred and posted as Senior Civil Judge-cum-ACJM-I, Shimla.
10. Ms. Anita Sharma, Secretary, District Legal Services Authority, Una, is transferred and posted as Senior Civil Judge-cum-ACJM-I, Kangra.
11. Sh. Jitender Kumar, Secretary, District Legal Services Authority, Kinnaur at Reckong-Peo, is transferred and posted as Senior Civil Judge-cum-ACJM-I, Amb.
12. Ms. Abha Chauhan, Secretary, District Legal Services Authority, Kullu, is transferred and posted as Senior Civil Judge-cum-ACJM-I, Nalagarh.
13. Sh. Ajay Kumar, Senior Civil Judge-cum-ACJM-I, Nalagarh, is transferred and posted as Secretary, District Legal Services Authority, Kinnaur at Reckong-Peo.
14. Ms. Akanksha Dogra, Secretary, District Legal Services Authority, Solan, is transferred and posted as Senior Civil Judge-cum-ACJM-II, Shimla.
15. Ms. Sonal Sharma, Senior Civil Judge-cum-ACJM-I, Solan, is transferred and posted as Senior Civil Judge-cum-ACJM-I, Dharamshala.
16. Sh. R. Mihul Sharma, Senior Civil Judge-cum-ACJM-II, Solan, is transferred and posted as Secretary, District Legal Services Authority, Kangra at Dharamshala.

17. Sh. Ekansh Kapil, Senior Civil Judge-*cum*-ACJM-II, Shimla, is transferred and posted as Secretary, District Legal Services Authority, Chamba.
18. Sh. Vishal Tiwari, Civil Judge-*cum*-JMFC-II, Paonta-Sahib, on his promotion/appointment in the cadre of Senior Civil Judges purely on adhoc basis, is transferred and posted as Secretary, District Legal Services Authority, Kullu.
19. Ms. Deepika Negi, Civil Judge-*cum*-JMFC-II, Amb, is transferred and posted as Civil Judge-*cum*-JMFC, Jogindernagar.
20. Sh. Ashok Kumar-II, Civil Judge-*cum*-JMFC-II, Palampur, is transferred and posted as Civil Judge-*cum*-JMFC, Jaisinghpur.
21. Ms. Vibhuti Bahuguna, Civil Judge-*cum*-JMFC-III, Shimla, is transferred and posted as Civil Judge (Leave/Training Reserve), High Court of Himachal Pradesh, Shimla.
22. Dr. Parth Jain, Civil Judge-*cum*-JMFC, Chamba, is transferred and posted as Mobile Traffic Magistrate, Chamba.
23. Ms. Nikita Tahim, Civil Judge-*cum*-JMFC, Jaisinghpur, is transferred and posted as Civil Judge-*cum*-JMFC-I, Solan.
24. Dr. Pushp Lata, Civil Judge-*cum*-JMFC, Kullu, is transferred and posted as Civil Judge-*cum*-JMFC-II, Nurpur.
25. Ms. Swati Barwal, Civil Judge-*cum*-JMFC-II, Ghumarwin, is transferred and posted as Civil Judge (Leave/Training Reserve), High Court of Himachal Pradesh, Shimla.
26. Ms. Isha Agrawal, Civil Judge-*cum*-JMFC-II, Nalagarh, is transferred and posted as Civil Judge-*cum*-JMFC-I, Una.
27. Sh. Raghav Gupta, Mobile Traffic Magistrate, Bilaspur & Hamirpur, is transferred and posted as Civil Judge-*cum*-JMFC, Bilaspur.
28. Sh. Anshul Malik, Civil Judge-*cum*-JMFC, Shillai, is transferred and posted as Civil Judge-*cum*-JMFC, Nahan.
29. Dr. Yudh Veer Singh, Civil Judge-*cum*-JMFC-I, Sarkaghat, is transferred and posted as Civil Judge-*cum*-JMFC, Kandaghat.
30. Sh. Manu Prinja, Civil Judge-*cum*-JMFC, Barsar, is transferred and posted as Civil Judge-*cum*-JMFC-III, Shimla.
31. Sh. Vikas Kapoor, Civil Judge-*cum*-JMFC, Nahan, is transferred and posted as Civil Judge-*cum*-JMFC, Shillai.
32. Ms. Chunauti Sangroli, Civil Judge-*cum*-JMFC, Kandaghat, is transferred and posted as Civil Judge-*cum*-JMFC, Kullu.
33. Ms. Divya Sharma, Civil Judge-*cum*-JMFC, Dalhousie, is transferred and posted as Civil Judge-*cum*-JMFC-II, Sundernagar.
34. Ms. Megha Sharma, Civil Judge-*cum*-JMFC, Jogindernagar, is transferred and posted as Civil Judge (Leave/Training Reserve), High Court of Himachal Pradesh, Shimla.

35. Ms. Sharuti Bansal, Civil Judge-*cum*-JMFC-VI, Shimla, is transferred and posted as Civil Judge (Leave/Training Reserve), High Court of Himachal Pradesh, Shimla.
36. Ms. Shubhangi Joshi, Civil Judge-*cum*-JMFC-II, Kangra, is transferred and posted as Civil Judge-*cum*- JMFC, Dalhousie.
37. Sh. Varun, Civil Judge-*cum*-JMFC-I, Dharamshala, is transferred and posted as Mobile Traffic Magistrate, Kangra & Una at Dharamshala.
38. Sh. Karam Pratap Singh, Civil Judge-*cum*-JMFC, Banjar, is transferred and posted as Civil Judge-*cum*-JMFC-III, Mandi.
39. Ms. Sonia Gupta, Civil Judge-*cum*-JMFC, Bilaspur, is transferred and posted as Mobile Traffic Magistrate, Bilaspur & Hamirpur at Bilaspur.
40. Sh. Vikash Thakur, Civil Judge-*cum*-JMFC-III, Mandi, is transferred and posted as Civil Judge-*cum*-JMFC, Banjar.
41. Sh. Raghav Sharma, Civil Judge-*cum*-JMFC-II, Rohru, is transferred and posted as Civil Judge-*cum*-JMFC-II, Paonta-Sahib.
42. Ms. Ridhi Patwal, Civil Judge-*cum*-JMFC-II, Sarkaghat, is transferred and posted as Civil Judge-*cum*-JMFC-I, Sarkaghat.
43. Ms. Kirti Bhushan, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-II, Ghumarwin.
44. Sh. Vishal Thakur, Civil Judge, under induction training is transferred and posted as Civil Judge-*cum*-JM-II, Hamirpur.
45. Ms. Simranjeet Kaur, Civil Judge, under induction training is transferred and posted as Civil Judge-*cum*-JM-III, Ghumarwin.
46. Sh. Pranav Negi, Civil Judge, under induction training is transferred and posted as Civil Judge-*cum*-JM, Chamba.
47. Ms. Rashmi Dogra, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-VI, Shimla.
48. Ms. Bindra Devi, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-IV, Hamirpur.
49. Ms. Bhavya Saini, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-IV, Mandi.
50. Ms. Urvashi, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-IV, Una.
51. Ms. Shashi Bala, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-VII, Shimla.
52. Ms. Simran, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-VIII, Shimla.

53. Ms. Minakshi, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-II, Sarkaghat.
54. Ms. Mehak Gupta, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-II, Rohru.
55. Ms. Priyanka, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-II, Palampur.
56. Ms. Renu Bala, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-II, Kasauli.
57. Ms. Amisha Gupta, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-II, Nalagarh.
58. Ms. Tanya, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-II, Amb.
59. Ms. Janat Hayer, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-II, Solan.
60. Ms. Sona, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-III, Amb.
61. Ms. Priyanshi, Civil Judge, under induction training, is transferred and posted as Civil Judge-*cum*-JM-II, Kangra.

**Note:-**

1. All the Judicial Officers under transfer shall join their respective places of postings on or before 16-04-2026.
2. Appointment of Sh. Vishal Tiwari, at Sr. No.18 to the post of Senior Civil Judge will be purely on adhoc basis and he will not claim/be entitled to any seniority or other rights. His services rendered on adhoc basis is to be considered as services rendered in the cadre of Civil Judges.
3. The Judicial Officers at Sr. Nos. 9, 27, 29, 32, 38, 39 & 41 shall not be entitled for TTA/Joining Time/Disturbance Allowance.
4. The Judicial Officers at Sr. Nos. 21, 25, 34 & 35 are deemed to have been relieved from their respective place(s) of posting in absentia, being on maternity leave and they are directed to submit their joining report(s) in the Registry of the High Court after expiry of the leave period. Their regular posting orders will be issued on joining.
5. The Senior Civil Judge-*cum*-ACJM-I, Ghumarwin shall hold Circuit Court at Bilaspur for one week during third week of every month till further orders. Accordingly, the District and Sessions Judge, Bilaspur is directed to transfer sufficient number of Civil and Criminal cases to the Court of Senior Civil Judge-*cum*-ACJM-I, Ghumarwin.
6. The circuit court sitting of Civil Judge-*cum*-JMFC-II, Sarkaghat at Jogindernagar is discontinued.

7. The postings of newly appointed Civil Judges, mentioned at Sr. No. 43 to 61 are initially to gain practical experience at least for a period of one month under the guidance and supervision of Sr. Civil Judge-*cum*-CJMs of the concerned Civil & Sessions Divisions of their postings. On completion of practical training of one month, the Judicial officers shall hold the Courts independently at their respective places of postings.
8. The District and Sessions Judges of the concerned Civil & Sessions Divisions are directed to make necessary arrangements for imparting practical training of one month to the newly appointed Civil Judges and on completion thereof for their holding the Courts independently at their respective places of posting.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**

NOTIFICATION

*Dated, the 30th March, 2026*

**No. HHC/Estt.3(517)/2001-I.**—17 days commuted leave *w.e.f.* 04-02-2026 to 20-02-2026, is hereby sanctioned, *ex-post-facto*, in favour of Smt. Mamta Rao, Secretary of this Registry.

Certified that Smt. Mamta Rao has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Smt. Mamta Rao would have continued to officiate the same post of Secretary but for her proceeding on leave.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**

NOTIFICATION

*Dated, the 30th March, 2026*

**No. HHC/Estt.3(578)/2006-I.**—13 days commuted leave *w.e.f.* 23-02-2026 to 07-03-2026, with permission to suffix Sunday fell on 08-03-2026, is hereby sanctioned, *ex-post-facto*, in favour of Smt. Seema Sharma, Assistant Registrar of this Registry.

Certified that Smt. Seema Sharma has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Smt. Seema Sharma would have continued to officiate the same post of Assistant Registrar but for her proceeding on leave.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**

INSTRUCTION

*Dated, the 28th March, 2026*

**HHC/Protocol Staff. Inst/2001.**—Hon'ble the Chief Justice has been pleased to order that the following instruction be inserted after Instruction No. 10 of the Protocol Instructions dated 23-08-2019: -

“10-A The High Court of Himachal Pradesh shall extend protocol facilities to the retired Hon'ble Judges of the Delhi High Court, and their spouses on reciprocal basis, at the airport/railway station only (excluding car facilities).”

By order,

Sd/-  
Hon'ble the Chief Justice.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**

OFFICE ORDER

*Dated, 2nd April, 2026*

**No.HHC/Admn.2(23)/82-IX.**—In exercise of the powers vested under Article 229 of the Constitution of India read with Rule 4 of “The Himachal Pradesh High Court Officers and the Members of Staff (Recruitment, Promotion, Conditions of Service, Conduct & Appeal) Rules, 2015”, Hon'ble the Chief Justice has been please to appoint Shri Vishal Sharma, Son of Shri Tilak Raj, Resident of Village Kurnwari, Tehsil Ghumarwin, District Bilaspur, Himachal Pradesh-174 021, as Junior Scale Stenographer (under made-b) in the Pay Level-7 of the Pay Matrix *i.e.* Rs. 28900-91600/- plus usual allowances, with immediate effect.

This above appointment is made subject to the following terms and conditions:

1. Appointee shall furnish the following certificates:

- (i) A Medical Fitness Certificate from the Medical Authority concerned, to whom reference will be made by the Registry.
- (ii) Attested copies of all the certificates/testimonials, showing date of birth and educational qualifications etc.
- (iii) Two certificates issued by two Gazetted Officers to the effect that he bears a good moral character.
- (iv) A Certificate to the effect that he has not entered into bigamy (in case of married appointee only).

2. Appointment is subject to verification of character and antecedents. In case anything adverse is found against the candidate in the report received from the concerned qua character and antecedents, his appointment shall be terminated without any prior notice.

3. The appointee will remain on probation for a period of two years. However, his appointment is liable to be terminated at any time without any notice, if his work and conduct is not found satisfactory.

4. The appointee shall have to join duty within a fortnight of the receipt of the office order/appointment order, failing which offer of appointment shall stand automatically cancelled.

5. Seniority of the appointee will be fixed as per rules/instructions.

6. The appointee will have to submit assets and liabilities return immediately on his joining on the post.

7. If any declaration given or information furnished by appointee is proved to be false at later stage, he will be liable to be removed from service or any such other action as may be deemed necessary will be taken against him.

8. The above appointment is subject to the outcome of CWP No. 6948 of 2025, titled as Hemant Sharma vs High Court of HP and Anr., & CWP No. 7805 of 2025 titled as Anil Kumar Vs. High Court of HP and Anr.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**

**NOTIFICATION**

*Dated, the 2nd April, 2026*

**No. HHC/Estt.3(643)2009.**—07 days commuted leave on and with effect from 14-03-2026 to 20-03-2026 with permission to suffix gazetted holiday & Sunday fell on 21-03-2026 & 22-03-2026, is hereby sanctioned, *ex-post facto*, in favour of Sh. Om Prakash Negi, Assistant Registrar of this Registry.

Certified that Sh. Om Prakash Negi, has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Also certified that Sh. Om Prakash Negi, would have continued to officiate the same post of Assistant Registrar of this Registry but for his proceeding on leave.

By order,

Sd/-  
Registrar General.

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## HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

### NOTIFICATION

*Dated, the 6th April, 2026*

**No.HHC/Admn.3(331)/92-II.**—01 day's earned leave *i.e.* for 02-04-2026, with permission to suffix Gazetted Holiday fell on 03-04-2026, is hereby sanctioned, *ex-post-facto*, in favour of Shri Davinder Chopra, Registrar (Accounts) of this Registry

Certified that Shri Davinder Chopra has joined the same post and at the same station from where he proceeded on leave after the expiry of the above leave period.

Certified that Shri Davinder Chopra would have continued to officiate the same post of Registrar (Accounts) but for his proceeding on leave.

By order,

Sd/-  
Registrar General.

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## TRANSPORT DEPARTMENT

### NOTIFICATION

*Shimla-171 002, the 9th April, 2026*

**No. TPT-C(9)-4/2017-Loose.**—The Governor, Himachal Pradesh in exercise of the powers conferred by sub-section (6) of Section-41 of the Motor Vehicles Act, 1988 (Act No. 59 of 1988) and all other powers enabling him in this behalf is pleased to allot/release registration mark **HP-37 K alongwith Serial No. 0001 to 9999** to the Registering & Licensing Authority Palampur, District Kangra, Himachal Pradesh for registration of motor vehicles with effect from the publication of this notification in the H.P. Rajpatra (e-Gazette) in the public interest.

By order,

Sd/-  
(R.D. NAZEEM, I.A.S.).  
Additional Chief Secretary (Transport).

**GOVERNOR'S SECRETARIAT, HIMACHAL PRADESH,  
LOK BHAVAN, SHIMLA-171 002**

NOTIFICATION

*Dated, the 10th April, 2026*

**No.3-171/95-GS.**—The Governor, Himachal Pradesh is pleased to order that Sh. Gopal Ram Sharma, Under Secretary, Governor's Secretariat, Himachal Pradesh shall retire from Government service on the afternoon of 31-08-2026.

Sd/-  
Secretary to Governor,  
Himachal Pradesh.

**DISTRICT MAGISTRATE, NAHAN, DISTRICT SIRMAUR (H.P.)**

NOTIFICATION

*Dated the 2nd April, 2026*

**No.FDS-34-690/77-XIII.**—In supersession of all previous Notifications and in exercise of the powers conferred upon me under Clause 3(1) (e) of the H.P. Hoarding and Profiteering Prevention Order, 1977, I, Priyanka Verma, IAS, District Magistrate, Nahan, District Sirmaur do hereby fix the maximum retail prices inclusive of all taxes and other incidental charges in respect of the following essential commodities that may be charged by the dealers or retailers in district Sirmaur with immediate effect:—

Sl. No. of the article as per Schedule I of the said order	Name of the Commodities	Maximum Retail Price
12	<b>Meat/Chicken/Fish</b>	
	(1) Meat goat/Bheda	500.00 per kg.
	(2) Meat Pig	250.00 per kg.
	(3) Chicken/ Broiler Dressed	220.00 per kg.
	(4) Fish Un-fried	200.00 per kg.
17	<b>Cooked Food served in any Dhaba/ Establishment</b>	
	(1) Chapati Tandoori	10.00 per chapatti
	(2) ChapatiTawa	08.00 per chapatti
	(3) Prantha Stuffed	30.00 per prantha
	(4) Full Diet (Rice Chapati with Dal &Vegetables)	80.00 Full Diet
	(5) Rice full plate	50.00 per plate
	(6) Dal Fried	60.00 per plate
	(7) Two Puri with Sabji/Channa, Dahi	40.00 per plate
	(8) Raita	40.00 per plate

18	<b>Milk/Curd/Paneer</b>	
	(1) Milk Local	51.00 per liter
	(2) Milk all brands ( In Packets)	As per print rate
	(3) Paneer	300.00 per kg.
	(4) Curd	70.00 per kg.
20	<b>Cold Drinks</b>	
	(1) Cold Drinks of all Brands	As per print rate

**Note.—**

1. In the packed commodities *i.e.* bread / milk etc., the price, date of packing should be as W & M Commodities package Act, 1976.
2. Every dealer/ shopkeeper shall display the price list of these commodities at the entrance of the business premises with name of commodities in Devnagri script in Hindi and form of numerals to be used shall be in international form of Indian numerical, which should be duly signed by the owner/manager.
3. On the demand of the customer, every shopkeeper shall issue cash memo/bill to the customer.

This notification shall be valid for a period of two months from the date of publication in the Official Gazette.

Sd/-

(PRIYANKA VERMA, I.A.S.),  
District Magistrate,  
Nahan, District Sirmaur (H.P.).

**HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA**

Vidyut Aayog Bhawan, Block-37, SDA Complex, Kasumpti, Shimla-171 009

**NOTIFICATION**

*Shimla, the 10th April, 2026*

**No. HPERC/151-Vol-III.—**In exercise of the powers conferred by sub-section (1) of Section 92 and clause (zl) of sub-section (2) of Section 181 of the Electricity Act, 2003 (36 of 2003), read with Section 21 of the General Clauses Act, 1897 (10 of 1897), and all other powers enabling it in this behalf, the Himachal Pradesh Electricity Regulatory Commission, after previous publication, hereby makes the following Regulation further to amend the Himachal Pradesh Electricity Regulatory Commission (Conduct of Business) Regulations, 2024, published in the Rajpatra, Himachal Pradesh on 4th November, 2024, namely:—

**REGULATIONS**

**1. Short title and commencement.**—(1) These Regulations may be called the Himachal Pradesh Electricity Regulatory Commission (Conduct of Business) (Second Amendment) Regulations, 2026.

(2) These Regulations shall come into force from the date of their publication in the Rajpatra, Himachal Pradesh.

**2. Amendment of the Schedule.**—In the Schedule appended to the Himachal Pradesh Electricity Regulatory Commission (Conduct of Business) Regulations, 2024,—

(i) in item 3, in sub-item (b), after clause (iii), the following new clause (iv) shall be inserted, namely:—

“(iv) above 25 MW.—same fee as specified against item 3(a) above.”;

(ii) in item 17, in column 4, for the figures and signs “10,000/-”, the figures and signs “15,000/-” shall be substituted. ; and

(iii) in item 20, in column 4, for the figures and signs, “40,000/-”, the figures and signs “50,000/-” shall be substituted.

By order of the Commission,  
Sd/-  
Secretary.

**शहरी विकास विभाग**

अधिसूचना

शिमला-02, 13 अप्रैल, 2026

**संख्या यू0 डी0-ए0(3)-15/2024-रूल-लूज.**—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगरपालिका अधिनियम, 1994 (1994 का अधिनियम संख्यांक 13) की धारा 279 के साथ पठित धारा 304 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश नगरपालिका निर्वाचन नियम, 2015 में निम्नलिखित संशोधन प्रस्तावित करते हैं और उन्हें पूर्वोक्त अधिनियम की धारा 279 की उप-धारा 5 के अधीन यथा अपेक्षित जनसाधारण की सूचना के लिए एतद्द्वारा राजपत्र (ई-गजट) हिमाचल प्रदेश में प्रकाशित किया जाता है।

इन प्रारूप नियमों द्वारा संभाव्यतः प्रभावित होने वाले व्यक्ति(यों) के इन नियमों की बाबत यदि कोई आक्षेप या सुझाव हैं तो वह उन्हें इन नियमों के राजपत्र (ई-गजट) हिमाचल प्रदेश में प्रकाशन की तारीख से पांच दिन की अवधि के भीतर सचिव, शहरी विकास, हिमाचल प्रदेश सरकार को भेज सकेगा।

उपरोक्त निहित अवधि के भीतर प्राप्त हुए आक्षेपों या सुझावों, यदि कोई हों तो राज्य सरकार द्वारा उक्त प्रारूप नियमों को अंतिम रूप देने से पूर्व विचार किया जायेगा, अर्थात्:—

**1. संक्षिप्त नाम और प्रारम्भ.**—(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश नगरपालिका निर्वाचन (संशोधन) नियम, 2026 है।

(2) ये नियम राजपत्र (ई-गजट) हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. **नियम 89 का संशोधन.**—हिमाचल प्रदेश नगरपालिका निर्वाचन नियम, 2015 के नियम 89 में,—

(क) उप-नियम (1) के स्थान पर निम्नलिखित रखा जायेगा, अर्थात्:—

(1) “नियम 88 के अधीन निर्वाचित सदस्यों को प्रतिज्ञान की शपथ दिलाये जाने के पश्चात्, यथाशीघ्र यथासंभव, उपायुक्त या उसके द्वारा प्राधिकृत कोई अन्य अधिकारी, जो उप-मंडलाधिकारी (सिविल) की पंक्ति से नीचे का न हो, अध्यक्ष के पद के लिए बैठक का समय, तारीख और स्थान नियत करेगा और वह ऐसी बैठक की अध्यक्षता करेगा”:

परन्तु बैठक के लिए ऐसा समय, तारीख और स्थान नियत करने हेतु कारणों को लिखित में अभिलिखित किया जाएगा।

(ख) उप-नियम (2) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:—

(2) “अध्यक्ष के पद के निर्वाचन के संचालन हेतु बैठक की अध्यक्षता करते समय पीठासीन अधिकारी निर्वाचित सदस्यों को अध्यक्ष के पद हेतु अभ्यर्थी नामनिर्दिशष्ट करने के लिए प्रयाप्त समय प्रदान करेगा।”।

हस्ताक्षरित /—  
(आशीष सिंहमार),  
सचिव (शहरी विकास)।

[Authoritative English Text of this Department's Notification Number UD-A(3)-15/2024-Rules-L, dated 13-04-2026 as required under Article 348 (3) of the Constitution of India].

## URBAN DEVELOPMENT DEPARTMENT

### NOTIFICATION

*Shimla-171002, the 13th April, 2026*

**No. UD-A(3)-15/2024-Rules-L.**— In exercise of the powers conferred by Section 279 read with Section 304 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994), the Governor, Himachal Pradesh, is pleased to propose the following amendments in the Himachal Pradesh Municipal Election Rules, 2015 and the same are hereby published in the Rajpatra (e-Gazette) Himachal Pradesh, for information of the general public as required under sub-section (5) of section 279 of the Act *ibid*;

If any interested person(s) likely to be affected by these draft rules, has any objection(s) or suggestion(s) with regard to these rules, he/she may send the same to the Secretary, Urban Development to the Govt. of Himachal Pradesh within a period of 5 days from the date of publication of the said rules in the Rajpatra (e-Gazette), Himachal Pradesh;

The objection(s) or suggestion(s) if any, received within the stipulated period shall be taken into consideration by the State Government before finalizing the said draft rules, namely:—

**1. Short title and commencement.**—(1) These rules may be called the Himachal Pradesh Municipal Election (Amendment) Rules, 2026.

(2) These rules shall come into force from the date of publication in Rajpatra (e-Gazette), Himachal Pradesh.

**2. Amendment of rule 89.**—In rule 89 of the Himachal Pradesh Municipal Election Rules, 2015,—

(a) For sub-rule (1), the following shall be substituted, namely:—

“(1) As soon as practicable, after an oath is made or an allegiance is subscribed to the elected members under rule 88, the Deputy Commissioner or any other officer authorised by him not below the rank of Sub-Divisional Officer (Civil) shall fix time, date and place for the meeting for the conduct of election to the office of President and he shall preside over such meeting”:

Provided that the reasons for fixing such time, date and place for the meeting shall be recorded in writing.

(b) “For sub-rule (2), the following shall be substituted, namely:—

While presiding over the meeting for the conduct of election to the office of President, the Presiding Officer shall give sufficient time to the elected members to nominate candidates for the office of President”.

Sd/-  
(ASHISH SINGHMAR) ,  
Secretary (UD).

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